

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
CP No. 91(ND)/2012
TA No. 151/2018
Under Section 397/398 of
Companies Act, 1956

In the matter of:

Mr. Kapil Sharma & Anr.

...Petitioners

Versus

M/s NR Switch and Radio Service Pvt. Ltd.

...Respondent

Due to paucity of time, the matter could not be taken up for hearing. Post the matter to 30.05.2024.


(Prabhu Dayal Sewda)
Court Officer

May 01, 2024